

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 13.12.2013

CP No. 72/2013 (OA No. 142/2012) with
MA No. 426/2013

Mr. P.N. Jatti, proxy counsel for
Mr. Rameshwar Sharma, counsel for petitioner.
Mr. Mukesh Agarwal, counsel for respondents.

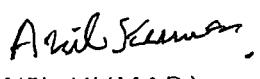
This Contempt Petition has been filed by the petitioner for non-compliance of the order dated 28.02.2013 passed by this Bench of the Tribunal in OA No. 142/2012. We have perused the directions given to the respondents by this Tribunal. The respondents have filed a compliance report by way of filing MA No. 426/2013. In para 2 of the said MA, the respondents stated that after granting benefit of bunching as per illustration 4A of Rule 7 (i) of CCS (RP) Rules, 2008 to the applicant, the arrears has been paid to the applicant. Thus, the order of this Hon'ble Tribunal has been implemented and the contempt petition of the petitioner does not survive.

In view of the above, we are of the view that substantial compliance of the order in question has been made by the respondents. Therefore, the Contempt Petition does not survive.

Consequently, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

Accordingly, the Misc. Application is disposed of.


(ARVIND ROHEE)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat